

1	2	3	4
Western Coalfields Limited	276.95	232.13	204.10
South Eastern Coalfields Limited	754.43	749.44	816.62
Mahanadi Coalfields Limited	804.78	889.08	974.72

(c) Amount (in crores of Rupees) paid to the ESM Transport Companies for transportation of coal during the last three years, year-wise and subsidiary-wise is given below:—

Name of Subsidiary company	2007-08	2008-09	2009-10 (Provisional)
Bharat Coking Coal Limited	31.71	35.93	28.20
Central Coalfields Limited	8.04	10.38	5.32
Western Coalfields Limited	84.25	75.02	57.40
South Eastern Coalfields Limited	194.78	246.62	346.21
Mahanadi Coalfields Limited	229.55	337.79	386.44

(d) The amount (in crores of Rupees) spent on transportation of coal by each of the subsidiaries of CIL during the last three years, year-wise, is given below:—

Name of Subsidiary company	2007-08	2008-09	2009-10 (Provisional)
Bharat Coking Coal Limited	61.75	70.26	76.95
Central Coalfields Limited	189.50	185.12	164.26
Western Coalfields Limited	157.79	136.22	116.56
South Eastern Coalfields Limited	285.05	325.20	421.15
Mahanadi Coalfields Limited	312.05	409.50	453.07
Eastern Coalfields Limited	61.15	73.85	95.89
Northern Coalfields Limited	62.70	79.84	77.60

In some mines, total work of removal and transportation of coal is being done through an outsourcing agency and the above figures do not include the amount spent for such work by the outsourcing agency.

Requirement of coal for power plants in Bihar

626. SHRI RAM KRIPAL YADAV: Will the Minister of COAL be pleased to state:

(a) whether Government has assessed the requirement of coal for two power plants in Bihar;

(b) if so, whether required quantity is being supplied to both the power plants in the State; and

(c) if not, what is the reasons for inadequate supply of coal to those power plants?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL):

(a) Central Electricity Authority (CEA) assesses the demand/coal requirement of various existing thermal power stations, unit-wise, in the country. CEA has assessed the Annual Contracted Quantity (ACQ) in respect of Barauni and Muzaffarpur thermal power stations at 4 lakh tonnes and 5 lakh tonnes respectively for 2010-11.

(b) and (c) Both the power stations are not taking coal as per the Annual Contracted Quantity, probably due to sufficient coal stock at the power stations. As per the daily coal stock report of Central Electricity Authority, as on 8.11.2010, Barauni and Muzaffarpur had 41,000 tonnes and 43,000 tonnes of coal stock respectively, which is sufficient for 41 days and 28 days consumption.

Investment ceiling on BCC

627. SHRI A. ELAVARASAN: Will the Minister of COAL be pleased to state:

(a) whether the Board for Industrial and Financial Reconstruction (BIFR) had barred Bharat Coking Coal (BCC) a subsidiary of Coal India Ltd., to invest beyond 5 per cent of its force reserves and the Ministry has argued that such an investment ban has become detrimental to the company's growth since it requires sizable expenditure every year to purchase its planned activity;

(b) if so, whether the Ministry has also asked BIFR to withdraw the investment ceiling imposed on BCC; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL):

(a) and (b) Yes, Sir.

(c) On receipt of a request in this regard from the Bharat Coking Coal Ltd. (BCCL), matter has been taken up with the Board for Industrial and Financial Reconstruction (BIFR) for waiver of the said investment ceiling to enable the company to take up new initiative/scheme for its forward planning, development and managing overall growth as well as to strengthen its financial and physical performance as per the approved rehabilitation scheme. During the hearing held on 28.09.2010, the Bench II of BIFR has permitted for relaxation of the aforesaid condition.

Compensation to displaced persons

628. DR. K.P. RAMALINGAM: Will the Minister of COAL be pleased to state:

(a) whether Government proposes to make companies share 26 per cent of their profit from mining with those displaced;

(b) if so, whether the profit sharing proposal would be implemented with immediate effect so that the people especially in tribal areas would get proper compensation for the displacement; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL):

(a) Yes, Sir. The Government has prepared a new draft Mines and Minerals (Development and